

ITEM NO.44

COURT NO.12

SECTION XI-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 2652/2023

(Arising out of impugned final judgment and order dated 10-10-2022 in WP(C) No. 39299/2016 passed by the High Court Of Kerala At Ernakulam)

ADDITIONAL TAHSIDLAR & ANR.

Petitioner(s)

VERSUS

URMILA G. & ORS.

Respondent(s)

Date : 12-09-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Harshad V. Hameed, AOR  
Mr. Dileep Poolakkot, Adv.  
Mr. Subhash Chandran K.r., Adv.  
Mrs. Ashly Harshad, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Not taken up.

List the matter on 31.10.2023.

(NEETU KHAJURIA)  
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)  
COURT MASTER

